

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 35
IA No.1588/22
And
CP (IB) No. 239/Chd/Hry/2021
(Admitted)**

Under Sections 9 & 12(2) of the Insolvency and Bankruptcy Code, 2016

In the matter of:-

Reem Tanners Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Drish Shoes Ltd. ...Respondent-Corporate Debtor

As Hon'ble Members of NCLT, Chandigarh Bench are holding Benches of Ahmedabad and Allahabad after lunch, the matter could not be taken up, hence adjourned to 11.01.2023.

SD/-
Court Officer

November 22, 2022
DS